

ACTION TAKEN REPORT
IN ORIGINAL APPLICATION NO.667/2018
(MAHENDRA SINGH VERSUS STATE OF
HARYANA AND ORS.)
WITH ORIGINAL APPLICATION NO. 679/2018
(TEJPAL VERSUS STATE OF HARYANA AND
ORS.),
AS PER HON'BLE NGT ORDER
DATED 03.12.2020.

Submitted to
Hon'ble National Green Tribunal
Principal Bench, New Delhi

Action Taken Report in compliance with the Hon'ble National Green Tribunal, New Delhi order dated 03.12.2020 in the matter of OA No. 667/2018 (Mahendra Singh Vs. State of Haryana and Ors) with OA No. 679/2018 (Tejpal Vs. State of Haryana and Ors).

The Hon'ble National Green Tribunal, Principal Bench, in OA No. 667/2018 with OA no. 679/2018 has passed the order dated (03.12.2020) and the operative part of the order is as follows:

“16. It is seen from above, that there was no carrying capacity in Mahendergarh District to sustain brick kilns. Thus, stone crushers can also not be allowed in absence of carrying capacity in terms of air quality to sustain operation of stone crushers. Precautionary principle has to be applied having regard to impact of air pollution on health. Right of citizens to breathe fresh air cannot be denied and right of operating stone crushers cannot get preference over and above right to life on specious plea that the stone crushers were set up as per siting parameters allowed by the State without study of impact of the carrying capacity. As already noted, the siting norms is only one of the issues and even if this issue is to be ignored for the time being, there has to be carrying capacity in terms of air quality.

17. Accordingly, we direct that the joint Committee with the addition of the CPCB to take further steps in terms of order of this Tribunal dated 24.07.2019, quoted earlier for compliance of environmental norms in the light of the carrying capacity of the area and the health impact of the operation of stone crushers on the inhabitants. The joint Committee may go by the order of the High Court and the State Government as far as siting criteria is concerned but close illegally polluting stone crushers in terms of all other environmental norms, including the air quality, illegal water extraction. The joint Committee may also study the health impact on the inhabitants and take remedial action. The State PCB will be the nodal agency for coordination and compliance. The statutory authorities taking coercive measures may ensure due process of law.

18. Let an action taken and status report in the matter be furnished before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List again on 08.04.2021.

In compliance with the above order a committee of the following members was constituted:

1. Sh. Ajay Kumar, Deputy Commissioner, Mahendergarh,
2. Sh. Parveen Chauhan, District Town & Country Planner, Mahendergarh,
3. Sh. Rohtash Kumar, Divisional Forest Officer, Mahendergarh,
4. Sh. Suneel Dave, Regional, Director, CPCB, Chandigarh,
5. Sh. Kuldeep Singh, Regional Officer, HSPCB, Dharuhera

During the course of time the following officers have been representative by their respective successor due to transfers:

1. Sh. Sandeep Singh, Regional Officer, HSPCB, Dharuhera.

A. Status of Stone Crushing Units

- (i) A report mentioning the consent and operating status of the stone crushing units in the District Mahendergarh was filed before the Hon'ble NGT, vide dated 23.07.2019.
- (ii) The status of the stone crushing units has further been modified as on date (at the time of reporting), wherein the consent to establish and consent to operate were revoked by the Board and the same is enclosed. **(Annexure- I)**.
- (iii) The stone crushing units which were found using ground water without obtaining requisite permission from Central Ground Water Authority (CGWA) have also issued Show Cause Notice for imposing Environmental Compensation **(Annexure- II)**.
- (iv) The stone crushing units are mainly operating in different clusters and the detail of the same is given below:

Table- I

Tehsil	Name of the Clusters/ Villages	No. of Stone Crushing Units
Mahendergarh (34)	Village Garhi	21
	Village Zerpur	13
Narnaul (21)	Village Kultajpur	6
	Village Lutufpur	9
	Village Faizabad	1
	Village Mandlana	1
	Village Raghunathpura	1
	Village Karota	3
Nangal Chaudhary (107)	Village Gangutana	19
	Village Bakhrija	17
	Village Begopur	24
	Village Dholera	15
	Village Jainpur	12
	Village KhatoliAhir	13
	Village Berundla	3
	Village Panchnota	2
	Village KhatoliJat	1
	Village Bayal	1

- (v) It is also place in record by the Committee that out of 162 Nos. stone crushing units, the HSPCB has monitored 48 Nos. stone crushers for verification of the compliance prior to order Hon'ble NGT order dated 03.12.2020 and status of the same is also enclosed **(Annexure- III)**. Out of 48 Nos. units it is submitted that only 05 Nos. found non-compliance in regards to installation of non-adequate air pollution control devices and with the prescribed emission standards. The detail is attached with Annexure- III.

- (vi) HSPCB has established 02 Nos. Ambient air Quality Monitoring Stations (Manual) at Nangal Chaudhary and Mahendergarh. The monitoring of PM 2.5 and PM 10 is undertaken as per the guidelines prescribed by CPCB. The Ambient Air monitoring network was commissioned from February, 2020, however sufficient data could not be gathered for its analysis due to pandemic.

B. Health Impact on the inhabitants

- (i) The concerned CMO vide letter No. PH/2021/72 dated 16.06.2021 has forwarded Air Borne Disease Report, District Mahendergarh for the period 2011 to 2020 (**Annexure- IV**).
- (ii) The report suggests that the number of cases were 21329 in the year of 2011 which has increase to 42309 in the year of 2019, an increase of 100 % cases in the span of 8 to 9 years.
- (iii) The report however has not indicated the cause of air borne Disease as neither has identified any specific reason of increasing the air borne disease.

C. Assessment of Carrying Capacity

- (i) This refers to the Table 1, mentioned at Para No. A (iv) and which identifies the three clusters of stone crushing units in the District Mahendergarh. The minimum distance between two clusters is found approx. 5 km and the maximum distance is approx. 40 km.
- (ii) The maximum stone crushing units are operating in the Tehsil of Nangal Chaudhary and considered to be within the area of 15 Sq. km. Further, the maximum number of stone crushing units operating in Villages Bakhrija (17), Begopur (24) and Dholera (15) and therefore becomes the prominent source of air pollution.
- (iii) The data of ambient air quality for assessment of carrying capacity are gathered as follows:

Table- II (Stone Crusher Operational)

Particulars	Pre-Monsoon		
	Tehsil-Nangal Choudhary	Tehsil-Narnaul	Tehsil-Mahendergarh
Study Area (km ²)	225	49	225
Mixing height (km)	0.6362	0.6362	0.6344
Volume of air in the study area (km ³)	143	31	143
PM ₁₀ (µg/m ³)	669	298	Monitoring not undertaken due to non-operation of Stone crushing units
Total Estimated load of particulate matter in ambient air in the study area during study period (kg)	95667	9238	
Assimilative Carrying Capacity (kg)	14300	3100	
Supportive Carrying Capacity (kg)	-81367	-6138	

Table- III (Stone Crusher Operational)

Post-Monsoon			
Particulars	Tehsil-Nangal Choudhary	Tehsil-Narnaul	Tehsil-Mahendergarh
Study Area (km ²)	225	49	225
Mixing height (km)	0.4483	0.4483	0.4483
Volume of air in the study area (km ³)	101	22	101
PM ₁₀ (µg/m ³)	427	273	299
Total Estimated load of particulate matter in ambient air in the study area during study period (kg)	43127	6006	30199
Assimilative Carrying Capacity (kg)	10100	2200	10100
Supportive Carrying Capacity (kg)	-33027	-3806	-20099

Table- IV (Stone Crusher Non-Operational)

Pre-Monsoon			
Particulars	Tehsil-Nangal Choudhary	Tehsil-Narnaul	Tehsil-Mahendergarh
Study Area (km ²)	225	49	225
Mixing height (km)	0.555	0.555	0.6344
Volume of air in the study area (km ³)	125	27	143
PM ₁₀ (µg/m ³)	499	241	493
Total Estimated load of particulate matter in ambient air in the study area during study period (kg)	62375	6507	70499
Assimilative Carrying Capacity (kg)	12500	2700	14300
Supportive Carrying Capacity (kg)	-49875	-3807	-56199

Table- V (Stone Crusher Non-Operational)

Post-Monsoon			
Particulars	Tehsil-Nangal Choudhary	Tehsil-Narnaul	Tehsil-Mahendergarh
Study Area (km ²)	225	49	225
Mixing height (km)	0.463	0.463	0.463
Volume of air in the study area (km ³)	104	23	104
PM ₁₀ (µg/m ³)	380	220	411
Total Estimated load of particulate matter in ambient air in the study area during study period (kg)	39520	5060	42744
Assimilative Carrying Capacity (kg)	10400	2300	10400
Supportive Carrying Capacity (kg)	-29120	-2760	-32344

Note:- As there is no Sound Detection and Ranging (SODAR) station in district Mohindergarh, so atmospheric mixing height of Delhi (i.e. SODAR station located at CPCB, East Arjun Nagar, New Delhi) is considered for calculation.

- (iv) The above data have been prepared basis on the Ambient Air Quality Monitored by HSPCB on 18 locations on dated 05.03.2021 to 08.03.2021 (Pre-Monsoon) and 24.08.2021 to 27.08.2021 (Post-Monsoon) covering the cluster, the village phirni and distance from the stone crushing units. The data reveal that the supporting carrying capacity in all the Tehsils of District Mahendergarh found to be negative. This implies that the total pollution generation due to industrial

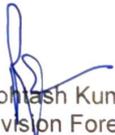
and domestic activities including transportation (auto emission and road dust etc.) is over the assimilative carrying capacity of the study region.

D. Recommendation

The following recommendations are made considering the status of stone crushing units and assessment of carrying capacity.

- a. No new stone crushing units of any capacity shall further be allowed to establish & operate in the region including any expansion of the existing units.
- b. The stone crushing units which were reported not confirming to the notified siting criteria shall remain close and be shifted as per the Notification dated 11.05.2016 and amended 04.04.2019.
- c. The stone crushing units shall provide water sprinkling system and cover the conveyer the belt to ensure minimum dust generation from their operation for further improvement of air quality. It is also recommended that the units shall provide telescoping chute at the level of loading/un-loading of the finished crushed material to avoid any suspension of the same.
- d. The stone crushing unit may provide concrete/pacca road to assess the crushing and transport area and provide adequate water sprinkling arrangement so as to minimise the dust formation.
- e. The Department of Health shall undertake regular survey of the workers and nearby inhabitants to ascertain the impact on inhabitants especially due to operation of stone crushing units besides other air polluting activities.
- f. A detailed study needs to be undertaken for ascertaining the number and capacity of stone crushing units that can be allowed to operate so as to bring the ambient air quality of the region within the notified standard. A source apportionment study may suffix the need.


Parveen Chauhan,
Distt. Town & Country Planner
Mahendergarh


Rohanash Kumar
Division Forest Officer
Mahendergarh


Suneel Dave,
Regional Director,
CPCB, Chandigarh


Sandeep Singh
Regional Officer
HSPCB, Dharuhera


Ajay Kumar, I.A.9.
Deputy Commissioner
Mahendergarh at Narnaul

Status of Stone crushers not meeting with the prescribed siting criteria as per, Notification dated 11.05.2016 & amended 04.04.2019.

46 Nos. To whom Consent to Operate was granted

Sr. No.	Information regarding CTO cases	Nos.	Remarks														
1.	Total stone crusher	46	<table border="1"> <tr> <td data-bbox="801 573 2198 618">CTO Revoked</td> <td data-bbox="2198 573 2378 618">28*</td> </tr> <tr> <td data-bbox="801 618 2198 664">CTO already expired</td> <td data-bbox="2198 618 2378 664">11</td> </tr> <tr> <td data-bbox="801 664 2198 709">CTO already refused</td> <td data-bbox="2198 664 2378 709">01</td> </tr> <tr> <td data-bbox="801 709 2198 872">CTO cannot be revoked Both units have filed CWP in the High Court and obtained stay from the Hon'ble High Court. The next date is fixed on 27.09.2021.</td> <td data-bbox="2198 709 2378 872">01</td> </tr> <tr> <td data-bbox="801 872 2198 956">Meeting with amended Municipal Limit as per ULB Notification dated 11.02.2021 for Tehsil Narnaul</td> <td data-bbox="2198 872 2378 956">05</td> </tr> <tr> <td data-bbox="801 956 2198 1002">* Stay from Supreme Court (SPL (Civil) 11052 of 2021 filed in Supreme Court)</td> <td data-bbox="2198 956 2378 1002">06</td> </tr> <tr> <td data-bbox="801 1002 2198 1047">* Appeal filed in Appellate Authority, HSPCB, Panchkula</td> <td data-bbox="2198 1002 2378 1047">11</td> </tr> </table>	CTO Revoked	28*	CTO already expired	11	CTO already refused	01	CTO cannot be revoked Both units have filed CWP in the High Court and obtained stay from the Hon'ble High Court. The next date is fixed on 27.09.2021.	01	Meeting with amended Municipal Limit as per ULB Notification dated 11.02.2021 for Tehsil Narnaul	05	* Stay from Supreme Court (SPL (Civil) 11052 of 2021 filed in Supreme Court)	06	* Appeal filed in Appellate Authority, HSPCB, Panchkula	11
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Sr. No.	Name and Address of the stone crusher	Status
1.	Hydel Construction Pvt. Ltd & Mobile Drill Master (Joint Venture) -HMJV Khewat No. 171, Khatoni No. 232 &235, Mustil No. 43/1/1 (6-16), 44/4(7-11) 5 (7-11), 7/2 total 26 kanal Village- Kultajpur, Narnaul Distt- Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
2.	Shiv Sunder Grit Udyog, Kila No. 71/6, Vill-Lutafpur, Tehsil-Narnaul	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
3.	Jai Hanuman Stone Crusher Khewat No. 23, Khatoni No. 56, Kila No. 49//6/2(8-0) at Village Garhi, District- Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
4.	Karota Stone Grinding, Khewat no. 32, Khatoni no. 64, Kila no. 12//20 (9-0), Khewat no. 33, Khatoni no. 65, Kila no. 13//16(6-12) Vill-Karota, Narnaul, Distt-Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
5.	Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village-Gangutana, Nangal Choudhary, Distt. Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
6.	Jai Maa Kamakhaya Industries (Formerly known as Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill- Gangutana, Nangal Chaudhary Distt-Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate. <i>Unit has filed CWP No. 15981 of 2021 before Hon'ble Punjab & Haryana High Court, Chandigarh. Hon'ble court ordered that 'Learned counsel for the petitioner prays for and is granted time to place on record all the orders even those that are against the petitioner relating to the notification dated 11.05.2016 passed by this Court before the next date of hearing i.e. 05.10.2021.'</i>
7.	Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
8.	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt- Mahendragarh	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.

9.	SHREE KRISHNA STONE CRUSHING MILLS, Kila No. 98(20/1), 19,18(2/2), 23(2/1) VILLAGE ZERPUR, DISTRICT-MAHENDRAGARH	CTO Expired and no further CTO is granted by the Board. The Board has not permitted the unit to operate.
10.	Dev Shri Krishna Stone Crusher, Kila No. 98//20/3, 21 Vill-Zerpur, Distt-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
11.	Baba Jamna Giri Stone Crusher Khewat No. 121, Khatoni No. 190, M. No. 49, Kila No. 18 at Vill-Garhi, Distt Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
12.	Balaji Stone Crusher Khewat No. 23, Khatoni No. 57, M. No. 49, Kila No. 17(8-0) at Vill-Garhi, Distt-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
13.	SURYA STONE CRUSHER Khewat No. 23, Khatoni No. 56, M. No. 50, Kila No. 10/2/2(7-6), 11/1(7-01), 9/3/2(0-14), 12/1/1(0-8) Total 15 Kanal 09 Marla at Village- Garhi, District-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
14.	Yaduvanshi Stone Crusher, Khewat No. 98//10 (8-0), 98/11 (7-11), 99/6 (8-0), 15/1 (3-16) Vill-Zerpur, Distt-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate. Unit has filed appeal in the Appellate Authority, HSPCB, Panchkula
15.	Rathi Stone Crusher Co., Khasra no./ kila no. 30//18 Vill- Gangutana, Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
16.	Yog Milling And Crushing Unit Mustil no.-23,Kila no.-15,Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
17.	Vinayak Stone Crusher, Khasra no. 82 Min (24-0), VPO- Jainpur, Narnaul, Distt-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
18.	Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 kanal 15 Marla Vill.-Faizabad, Narnaul	CTO Revoked and the Board has not permitted the unit to operate. Unit has filed appeal in the Appellate Authority, HSPCB, Panchkula
19.	Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Tehsil-Narnaul	CTO Revoked and the Board has not permitted the unit to operate. Unit has filed appeal in the Appellate Authority, HSPCB, Panchkula

20.	HARE KRISHNA STONE CRUSHER Khewat No. 14, Khatoni No. 43, M. No. 3, Kila No. 24/1(7-0), M. No. 8, Kila No. 4/1/1 (1- 19) at Village-Bakhrija, Tehsil-Nangal Chaudhary, District-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate
21.	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mahendragarh	CTO Revoked and unit was also found not meeting with the prescribed air emission norms. Closed & sealed by Board
22.	Maa Durga Stone Crusher, Khasra No. 11/1/2(3-8), 11//2 (7-11) Vill-Khatoli Ahir, Distt- Mahendragarh	CTO Expired and unit was also found not meeting with the prescribed air emission norms. Closed & sealed by Board
23.	Deepak Construction Co., Khasra No. 211, Vill- Raghunathpura, Distt. Mahendragarh	CTO expired and Closed and sealed by Board in the year 2014.
24.	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mahendragarh	CTO Revoked and unit was also found not meeting with the prescribed air emission norms. Closed & sealed by Board
25.	SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at VIII-Berundla, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	CTO Revoked and unit was also found not meeting with the prescribed air emission norms. Closed & sealed by Board
26.	SHREE VINAYAK STONE CRUSHER Khewat No. 8, Khata No. 8, M.No. 42, Kila No. 19/2(5-6), 20/1 (4-12), 21/2 (4-11) 22/1 (4-11) At Village-Kultajpur, Tehsil-Narnaul, District-Mahendragarh	CTO Refused. Unit has filed CWP No. 11694 of 2020 before Hon'ble Punjab & Haryana High Court, Chandigarh. Hon'ble court ordered that 'Interim orders in the same terms as in CWP No.3992 of 2020and relied upon the order passed in CWP No.3992 of 2020.Hon'ble court vide order dated CWP No. 12107 of 2018 in the matter of Ambala Stone Crusher and others versus State of Haryana and others ordered that " Considered the facts and circumstances and in particular the facts that the State of Haryana has failed to come up with a response, we are constrained to pass an interim order restrained the respondent- authorities till the next date of listing from interfering in the running of the petitioners- stone crushing unit by their proprietors at the place where they are established and also from taking any other coercive measures or refusing to grant necessary consent as and when required on the ground that they are not entitled to continue the operation at the present

		<p>site in view of the Notification which is impugned in this writ petition.</p> <p>The next date of hearing 27.09.2021.</p>
27.	<p>Shree Shyam Stone Crusher Khewat No. 177, Khatoni No. 243, M. No. 43, Kila No. 9 (5-2) & 12 (3-18) at Vill- Kultajpur, Tehsil-Narnaul Distt-Mahendragarh</p>	<p>Unit has filed CWP No. 19538/2020 in Hon'ble Punjab & Haryana High Court, Chandigarh. Hon'ble court ordered that 'Interim orders in the same terms as in CWP No.3992 of 2020 and relied upon the order passed in CWP No.3992 of 2020. Hon'ble court vide order dated CWP No. 12107 of 2018 in the matter of Ambala Stone Crusher and others versus State of Haryana and others ordered that " Considered the facts and circumstances and in particular the facts that the State of Haryana has failed to come up with a response, we are constrained to pass an interim order restrained the respondent- authorities till the next date of listing from interfering in the running of the petitioners- stone crushing unit by their proprietors at the place where they are established and also from taking any other coercive measures or refusing to grant necessary consent as and when required on the ground that they are not entitled to continue the operation at the present site in view of the Notification which is impugned in this writ petition.</p> <p>The next date of hearing 27.09.2021.</p>
28.	<p>DEV SHRI KRISHNA STONE CRUSHER Khewat No. 234, Khatoni No. 261, M. No. 52, Kila No. 19 (8-0) & 18 min East (4-0) at Village- Begopur, Tehsil- Nangal Chaudhary, Distt-Mahendragarh</p>	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon'ble Punjab & Haryana High Court and same was dismissed by the Hon'ble Court on 12.07.2021 with the order that '<i>In the circumstances, the petition filed by the petitioners is disposed of granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.</i>'</p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against</p>

		<p>the Hon'ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India vide order dated 02.08.2021 directed that "<i>In the meantime, there shall be stay of operation and implementation of the impugned Judgment.</i>" The case is pending in Hon'ble Supreme Court of India.</p>
29.	<p>DEV STONE CRUSHER, M. No. 53, Kila No. 16/1(4-8), 16/2(3-4) & M. No. 52, Kila No. 20/2(1-12) Total 9 Kanal 4 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mahendergarh</p>	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon'ble Punjab & Haryana High Court and same was dismissed by the Hon'ble Court on 12.07.2021 with the order that '<i>In the circumstances, the petition filed by the petitioners is disposed of granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.</i>'</p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against the Hon'ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India vide order dated 02.08.2021 directed that "<i>In the meantime, there shall be stay of operation and implementation of the impugned Judgment.</i>" The case is pending in Hon'ble Supreme Court of India.</p>
30.	<p>SHREE GANESH STONE CRUSHER, Khewat No. 73, Khatoni No. 80, M. No. 52, Kila No. 20/1 Min North (4-15), 11/1 Min South (0-12), 11/2 Min South (2-15) at Village- Begopur, Tehsil- Nangal Chaudhary, Distt-Mahendragarh</p>	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon'ble Punjab & Haryana High Court and same was dismissed by the Hon'ble Court on 12.07.2021 with the order that '<i>In the circumstances, the petition filed by the petitioners is disposed of</i></p>

		<p><i>granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.'</i></p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against the Hon'ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India vide order dated 02.08.2021 directed that <i>"In the meantime, there shall be stay of operation and implementation of the impugned Judgment."</i> The case is pending in Hon'ble Supreme Court of India.</p>
31.	<p>JAI SHREE SHYAM STONE CRUSHER M. No. 51, Kila No. 23/3 (1-10), 24(7-11), 16/2/2/1(0-6), 17/2/2(0-10), 17/3/2(0-3), 25/1(1- 18) & 25/2 (0-2) Total 12 Kanal 0 Marla at VIII- Dholera, Distt-Mahendragarh</p>	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon'ble Punjab & Haryana High Court and same was dismissed by the Hon'ble Court on 12.07.2021 with the order that <i>'In the circumstances, the petition filed by the petitioners is disposed of granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.'</i></p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against the Hon'ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon'ble Supreme Court of India. The Hon'ble</p>

		Supreme Court of India vide order dated 02.08.2021 directed that “ <i>In the meantime, there shall be stay of operation and implementation of the impugned Judgment.</i> ” The case is pending in Hon’ble Supreme Court of India.
32.	JAI BABA SHYAM STONE CRUSHER M. No. 51, Kila No. 16/2/2/2 (1-1) & 25/3 (5-19), M. No. 52 Kila NO. 21/1/1(5-0) Total 12 Kanal 0 Marla at Village-Dholera, Tehsil-Nangal Chaudhary, District-Mahendragarh	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon’ble Punjab & Haryana High Court and same was dismissed by the Hon’ble Court on 12.07.2021 with the order that ‘<i>In the circumstances, the petition filed by the petitioners is disposed of granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.</i>’</p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against the Hon’ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon’ble Supreme Court of India. The Hon’ble Supreme Court of India vide order dated 02.08.2021 directed that “<i>In the meantime, there shall be stay of operation and implementation of the impugned Judgment.</i>” The case is pending in Hon’ble Supreme Court of India.</p>
33.	SHREE BALAJI GRIT UDYOG M.No. 56, Kila No. 13/3 (5-2), 18(2-4), 13/1 (2-15) & 13/2 (2 Marla 4 sarsai) Total 10 Kanal 3 Marla 4 Sarsai at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked.</p> <p>Unit was filed CWP-10337-2021 before Hon’ble Punjab & Haryana High Court and same was dismissed by the Hon’ble Court on 12.07.2021 with the order that ‘<i>In the circumstances, the petition filed by the petitioners is disposed of granting liberty to the petitioners to take up all the issues in respect of the factual aspects regarding the distance at which the petitioners/stone crushers are situated as well as the carrying capacity before the appellate</i></p>

		<p><i>authority or the National Green Tribunal. It is also observed that in view of the fact that a Co-ordinate Bench had granted stay in the matter on 11.06.2021, which is continuing till date, therefore, it is ordered that the said interim order dated 11.06.2021 shall continue for a further period of four weeks.'</i></p> <p>After that unit has filed Special Leave Petition (Civil)-11052 of 2021 against the Hon'ble Punjab & Haryana High court order passed on 12.07.2021 in CWP No. CWP-10337-2021 titled as Shri Balaji Grit Udyog & Ors Vs State of Haryana & Ors. before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India vide order dated 02.08.2021 directed that "<i>In the meantime, there shall be stay of operation and implementation of the impugned Judgment.</i>" The case is pending in Hon'ble Supreme Court of India.</p>
34.	GANESH STONE CRUSHER Khewat No. 75, Khatoni No. 81, M. No. 8, Kila No. 23 (8-0) At Village-Khatoli Ahir, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked and the Board has not permitted the unit to operate.</p> <p>Unit has filed an appeal No. 91 of 2021 in Appellate Authority, HSPCB, Panchkula. In compliance of Appellate Authority order dated 19.08.2021, the HSPCB has issued directions to Deputy Commissioner vide letter No. I/62405/2021 dated 06.09.2021 to submit the compliance of above said order and detail about the place of "Chiragupeena" in District Mohindergarh</p>
35.	SHREE SHYAM BABA STONE CRUSHER M.No. 11, Kila No. 20/2 min East (2-0), 19/2 min West (2-0), 21/1/1 min East (1-11), 22 min West(2-11) & 21/1/2(1-16) Total 9 Kanal 18 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt- Mahendragarh	<p>CTO Revoked and the Board has not permitted the unit to operate.</p> <p>Unit has filed an appeal No. 94 of 2021 in Appellate Authority, HSPCB, Panchkula. In compliance of Appellate Authority order dated 19.08.2021, the HSPCB has issued directions to Deputy Commissioner vide letter No. I/62405/2021 dated 06.09.2021 to submit the compliance of above said order and detail about the place of "Chiragupeena" in District Mohindergarh</p>

36.	BHAWANI GRIT UDYOG Khewat No. 58, Khatoni No. 62, M.No. 8, Kila No. 17/1(7-11), 18/1 min East (4-09) Total 12 Kanal 0 Marla At Village-Khatoli Ahir, Tehsil-nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked and the Board has not permitted the unit to operate.</p> <p>Unit has filed an appeal No. 102 of 2021 in Appellate Authority, HSPCB, Panchkula. In compliance of Appellate Authority order dated 19.08.2021, the HSPCB has issued directions to Deputy Commissioner vide letter No. I/62405/2021 dated 06.09.2021 to submit the compliance of above said order and detail about the place of "Chiragupeena" in District Mohindergarh</p>
37.	SHREE GANPATI STONE CRUSHER, Kh. No 66, Khatoni No 70, M.No. 7, Kila No 10/2 min West-South (2-10) & M.No. 8 Kila No 6(8-0), 7 min East-South (2-0) Total 12 K.10 M. at VIII- Khatoli Ahir, Nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked.</p> <p>Unit has filed an appeal No. 93 of 2021 in Appellate Authority, HSPCB, Panchkula and interim order has been passed by the Appellate Authority dated 14.06.2021 that '<i>In the meantime, consequential proceedings initiated against the petitioners vide Annexure- P-1 and P-2 shall remain stayed. Case is admitted and operation of the impugned order is stayed till the next date of hearing.</i>' and case is pending in Appellate Authority for consideration and final decision.</p>
38.	NEW SIDDHI VINAYAK STONE CRUSHER, Khewat No. 37, Khatoni No. 41, M.No. 25, Kila No. 17 (8-0), 24(2-16) & 25 min West (1-4) Total 12 Kanal 0 Marla, VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked and the Board has not permitted the unit to operate.</p> <p>Unit has filed an appeal No. 99 of 2021 in Appellate Authority, HSPCB, Panchkula. In compliance of Appellate Authority order dated 19.08.2021, the HSPCB has issued directions to Deputy Commissioner vide letter No. I/62405/2021 dated 06.09.2021 to submit the compliance of above said order and detail about the place of "Chiragupeena" in District Mohindergarh</p>
39.	HINDUSTHAN STONE CRUSHER, M.No. 11, Kila No. 9/2(4-0), 12/1(4-0), 12/2(3-11) & 13/1(3-11) Total 15 Kanal 02 Marla at VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mahendragarh	<p>CTO Revoked and the Board has not permitted the unit to operate.</p> <p>Unit has filed an appeal No. 97 of 2021 in Appellate Authority, HSPCB, Panchkula. In compliance of Appellate Authority order dated 19.08.2021, the HSPCB has issued directions to Deputy Commissioner vide letter No. I/62405/2021 dated 06.09.2021 to submit the compliance of above said order and detail about the place of "Chiragupeena" in District Mohindergarh</p>

40.	SHREE NARAYAN STONE CRUSHER, Khewat No. 18, Khatoni NO. 20, M.No. / Kila No. 24//24 Min East (6-0) & 27//4 Min North (6-0) total 12 Kanal 0 Marla AT VIII-Khatoli Ahir, Nangal Chaudhary Distt-Mahendragarh	CTO Revoked. Unit has filed an appeal No. 103 of 2021 in Appellate Authority, HSPCB, Panchkula and interim order has been passed by the Appellate Authority dated 14.06.2021 that ' <i>In the meantime, consequential proceedings initiated against the petitioners vide Annexure- P-1 and P-2 shall remain stayed. Case is admitted and operation of the impugned order is stayed till the next date of hearing.</i> ' and case is pending in Appellate Authority for consideration and final decision.
41.	Krishna Arjun Buildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil & Kila No. 14 / / /11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mahendragarh	CTO Revoked and the Board has not permitted the unit to operate. Unit has filed an appeal No. 105 of 2021 in Appellate Authority, HSPCB, Panchkula. It has been ordered by the Appellate Authority dated 28.06.2021 that ' <i>In the meantime, consequential proceedings initiated against the petitioners vide Annexure- P-1 and P-2 shall remain stayed. Case is admitted and operation of the impugned order is stayed till the next date of hearing.</i> ' and case is pending in Appellate Authority for consideration and final decision.
42.	SHRI HARI STONE CRUSHER, Khewat No. 157, Khatoni No. 185, M.No. 16, Kila No. 9/3(2-0), 11/3 (2- 01), 12 (8-0) at Village- Lutafpur, Tehsil-Narnaul, District-Mahendragarh	Previously, unit was not meeting with the prescribed siting norms in regards to distance from the Municipal Limit as per Urban Local Bodies Department Notification dated 07.11.2017 for Tehsil Narnaul; now, unit has submitted fresh re-verification siting norms report as per amended Urban Local Bodies Department Notification dated 11.02.2021 and found complying with the prescribed siting norms as per stone crusher Notification dated 11.05.2016 & 04.04.2019. Further, case is under process for consideration at Head Office level.
43.	Laxmi Stone Crusher, Khewat No. 190, Khatoni No. 256, M. No. 44, Kila No 14/2 (3-4), 15/2(3-19), 16/2(2-0), 17/1(3-0) at Village Kultajpur, Narnaul District-Mahendragarh	Previously, unit was not meeting with the prescribed siting norms in regards to distance from the Municipal Limit as per Urban Local Bodies Department Notification dated 07.11.2017 for Tehsil Narnaul; now, unit has submitted fresh re-verification siting norms report as per amended Urban Local Bodies Department Notification dated 11.02.2021 and found complying with the prescribed siting norms as per stone crusher Notification dated 11.05.2016 &

		04.04.2019. Further, case is under process for consideration at Head Office level.
44.	M J Enterprises, Khewat No. 6, Khatoni No. 6, M.No. 41, Kila No. 24 (6-3), 25/1 (1-14), 16/2 (0-8), 17 (1-13) at Village-Kultajpur, Tehsil-Narnaul, Distt-Mahendragarh	Previously, unit was not meeting with the prescribed siting norms in regards to distance from the Municipal Limit as per Urban Local Bodies Department Notification dated 07.11.2017 for Tehsil Narnaul; now, unit has submitted fresh re-verification siting norms report as per amended Urban Local Bodies Department Notification dated 11.02.2021 and found complying with the prescribed siting norms as per stone crusher Notification dated 11.05.2016 & 04.04.2019. Further, case is under process for consideration at Head Office level.
45.	Nirvan Infrastructure, At Khewat No. 143, Khatoni No. 170, M.No. 13, Kila NO. 17(8-0), 18(8-0), 19(5-14) & 24/1 (2-0) (Total 23K-14M), Vill-Lutafpur, Tehsil-Narnaul Distt-Mahendragarh	Previously, unit was not meeting with the prescribed siting norms in regards to distance from the Municipal Limit as per Urban Local Bodies Department Notification dated 07.11.2017 for Tehsil Narnaul; now, unit has submitted fresh re-verification siting norms report as per amended Urban Local Bodies Department Notification dated 11.02.2021 and found complying with the prescribed siting norms as per stone crusher Notification dated 11.05.2016 & 04.04.2019. Further, case is under process for consideration at Head Office level.
46.	Jai Hind Stone Crusher, Khewat No. 173, Khatoni No. 202, M.No. 16, Kila No. 19 (5-12), 20/1 (0-4), 21 (0-5) & 22 (5-19) Total 12 Kanal 0 Marla at Village Lutafpur, Narnaul, District-Mahendragarh	Previously, unit was not meeting with the prescribed siting norms in regards to distance from the Municipal Limit as per Urban Local Bodies Department Notification dated 07.11.2017 for Tehsil Narnaul; now, unit has submitted fresh re-verification siting norms report as per amended Urban Local Bodies Department Notification dated 11.02.2021 and found complying with the prescribed siting norms as per stone crusher Notification dated 11.05.2016 & 04.04.2019. Further, case is under process for consideration at Head Office level.

26 Nos. To whom Consent to Establish was granted

Sr. No.	Information regarding CTE cases	Nos.	Remarks										
1.	Total No. of stone crusher granted CTE	26	<table border="1" data-bbox="1018 423 2220 768"> <tr> <td data-bbox="1018 423 2018 467">Revocation of CTE under process at HQ- HSPCB, Panchkula</td> <td data-bbox="2018 423 2220 467">01</td> </tr> <tr> <td data-bbox="1018 467 2018 511">CTE already revoked/withdrawl/cancelled</td> <td data-bbox="2018 467 2220 511">17*</td> </tr> <tr> <td data-bbox="1018 511 2018 597">*CTE Granted on part of land meeting with the prescribed siting norms (Detail is given below)</td> <td data-bbox="2018 511 2220 597">01</td> </tr> <tr> <td data-bbox="1018 597 2018 641">Validity of CTE stands Expired</td> <td data-bbox="2018 597 2220 641">07</td> </tr> <tr> <td data-bbox="1018 641 2018 768">CTE revocation not required as now unit meets the prescribed siting norms as per amended Urban Local Bodies Department Notification dated 11.02.2021 for Tehsil Narnaul.</td> <td data-bbox="2018 641 2220 768">01</td> </tr> </table>	Revocation of CTE under process at HQ- HSPCB, Panchkula	01	CTE already revoked/withdrawl/cancelled	17*	*CTE Granted on part of land meeting with the prescribed siting norms (Detail is given below)	01	Validity of CTE stands Expired	07	CTE revocation not required as now unit meets the prescribed siting norms as per amended Urban Local Bodies Department Notification dated 11.02.2021 for Tehsil Narnaul.	01
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Validity of CTE stands Expired	07												
CTE revocation not required as now unit meets the prescribed siting norms as per amended Urban Local Bodies Department Notification dated 11.02.2021 for Tehsil Narnaul.	01												

Sr. No.	Name and Address of the stone crusher	Status
1.	Shree Khatu Shyam Grit Udyog, Khewat No.173, Khatoni No. 202, M. No. 16, Kila No. 19/1(1-19), 22/2(2-1) & Khewat No. 56, Khatoni No. 78, M.No. 16, Kila No. 18(7-11) (Total 11 K 11 M) at Village Lutafpur, Narnaul, Distt-Mahendragarh	CTE Expired and no further CTO was granted by the Board
2.	Vinayak Construction Company, Khewat No. 173, Khatoni No. 202, M.No. 16, Kila No. 20/1/2 (3-19) & 21/1 (4-1) Vill-Lutafpur, Narnaul, District-Mahendragarh	CTE Expired and no further CTO was granted by the Board
3.	MAHALAXMI STONE CRUSHER, M.No.15, Kila No. 17/3 (6-11), 24 min North(1-9) & 23 min North (4K 7M 7S) Total 12 Kanal 7 Marla and 7 Sarsai at Vill-Lutafpur, Narnaul, Distt-Mahendragarh	CTE Expired and no further CTO was granted by the Board
4.	DWARDKADHEESH STONE CRUSHER Khewat No. 157, Khatoni No. 185, M.No. 16, Kila No. 11/1 (4-9), 10/4(2-0), 10/2 (2-6) at Village-Lutafpur, Tehsil-Narnaul, District-Mahendragarh	CTE Expired and no further CTO was granted by the Board
5.	POOJA STONE CRUSHER MUSTIL 23, KILLA 23 VILLAGE GANGUTANA, NAGALCHODHARY	CTE Expired and no further CTO was granted by the Board
6.	DEEP MILLING & CRUSHING UNIT MUSTIL NO-23, KILA NO-25, VILLAGE-GANGUTANA, NANGAL CHODHARY ,NARNUAL	CTE Expired and no further CTO was granted by the Board
7.	YOG STONE CRUSHER MUSTIL NO-23,KILA NO.-06,VILLAGE GANGUTANA, NANGAL CHODHARY, NARNAUL	CTE Expired and no further CTO was granted by the Board
8.	JC STONE CRUSHER Khewat No. 63, Khatoni No. 67, M. No. 8, Kila No. 14 min East (6-0) & 15 Min West(6-0) total 12 Kanal 0 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
9.	Universal Stone Crusher Khewat No. 275, Khatoni No. 307, M.No. 51, Kila No. 2/3 (0-19) & 9(7-02) Total 8 kanal 01 Marla at Village Dholera, Nangal Chaudhary District Mahendragarh	CTE Revoked and no further CTO was granted by the Board
10.	DEV SHRI KRISHNA STONE CRUSHER Khewat No. 45, Khatoni No. 53, M.No.12, Kila No. 25/2 (3-13) M.No. 15, Kila NO. 5 min East (7-0) Total 10 Kanal 13 Marla, Village-Karota, Tehsil-Narnaul, Distt. Mahendragarh	CTE Revoked and no further CTO was granted by the Board

11.	Unique Stone Crusher, Khewat No. 15, Khatoni No. 15, M. No. 11, Kila No. 11/2 (2-15,) 20 (7-12)& 21/1 (6-9) Total 16 Kanal 16 Marla, VIII-Karota, Narnaul, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
12.	Global Stone Crusher Khewat No. 275, Khatoni No. 307, Mo.No. 51, Kila NO. 8 (7-12) & 7/2(0-18) Total 8 Kanal 10 Marla at Village Dholera, Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
13.	JAI SHREE SHYAM STONE CRUSHER Khewat No. 44, Khatoni No. 48, M. No. 25, Kila NO. 6/2 (2-0), 7(8-0) & 4/2 (2-0) Total 12 Kanal 0 Marla At VIII-KhatoliAhir, NangalChaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
14.	Jai Shree Krishna Stone Crusher, M.No. 49, Kila No. 14(8-0) Total 8 Kanal 0 Marla at VII- Garhi, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
15.	HINDUSTHAN STONE CRUSHER in Khewat No. 57, Khatoni No. 64, M.No. 31, Kila No. 3 (7-19), 8(7-12), 4 min West (0-9) At Village-Gangutana, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
16.	DEVA STONE CRUSHER, Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16) total 12 Kanal 0 Marla at VIII- Berundla, Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
17.	JAI SHREE RAM STONE CRUSHER Khewat No. 44, Khatoni No. 48, M.No. 25, Kila NO. 6/1 (6-0) and M.No. 24 Kila No. 10/2(6-0) Total 12 Kanal 0 Marla At VIII-Khatoli Ahir, Tehsil- Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
18.	SHIV SHAKTI STONE CRUSHER Khewat No. 250, Khatoni No. 277, M.No. 52, Kila No. 22/2 (7-12) & 23 min West (0-8) Total 8 Kanal 0 Marla Village-Begopur, Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
19.	DEV LAXMI STONE CRUSHER Khewat No. 12, Khatoni NO. 41, M.No. 8, Kila No. 8/2/2 (1-13), 9/1/2 (3-6) & 12 (7-1) total 12 Kanal 0 Marla at VIII-Bakhrija, Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
20.	KSY BUILDCON, Khewat No. 47, Khatoni No. 68, M.No. 9, Kila NO. 15/2 (3-16), 16(7-19), 24/1/1(0-16), 25/1/1(0-18) Total 13 Kanal 09 Marla at Vill- Khatoli Jat, Nangal Chaudhary, Distt- Mahendragarh	CTE Revoked and no further CTO was granted by the Board

21.	Bhagwati Grit Udyog, Khewat No. 234, Khatoni No. 261, M. No. 52, Kila No. 12 (8-0) Village Begopur, Narnaul, Distt. Mahendragarh	CTE Revoked and no further CTO was granted by the Board
22.	NAVYUG STONE CRUSHER, Khewat No. 250, Khatoni No. 277, M.No. 52, Kila No. 23 min East (7-12) & 24 min West (0-8) Total 8 Kanal 0 Marla at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
23.	NEW CHHAWRI STONE CRUSHER, M.No. 11, Kila No. 18/1(4-0), 19/1 (4-0) & 20/1 (4-0) Total 12 Kanal 0 Marla at Village Khatoli Ahir, Tehsil-Nangal Chaudhary, Distt-Mahendragarh	CTE Revoked and no further CTO was granted by the Board
24.	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, M.No. 8, Kila No. 2/2 (4-8), 3/1 (5-4) and M.No. 3, Kila No. 18(5-16), 22/2 (4-8) & 23 (8-0) Total 27 Kanal 16 Marla At Vill-Bakhrija, Nangal Chaudhary, Distt-Mahendragarh	Revocation of CTE pending with Head Office
25.	Mahadev Stone Crusher Khewat No. 190, Khatoni No. 256, M.No.44, Kila No. 6/4 (4-04), 7/1(3-8), 14/2/1(0-4), 15/1(0-5) Total 8 kanal 01 Marla at Village-Kultajpur, Narnaul District-Mahendragarh	CTE revocation recommended to Head Office, further now unit meets the prescribed siting norms as per amended Urban Local Bodies Department Notification dated 11.02.2021 for Tehsil Narnaul and case is pending for want of decision.
26.	RAO STONE CRUSHER, Khewat No. 5, Khatoni No. 5, M. No. / Kila No. 23//10/2 min West (1-18), 23//11 Min West (4-0), & 24//15 Min East (6-2) total 12 Kanal 0 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mahendragarh	CTE revoked (Khewat No. 5, Khatoni No. 5, M. No. / Kila No. 23//10/2 min West (1-18), 23//11 Min West (4-0), & 24//15 Min East (6-2) total 12 Kanal 0 Marla). Thereafter, fresh CTE Granted vide letter no. 313129219MAHCTE6963230 dated 30.12.2019, Khewat No. 5, Khatoni No. 5, M. No. / Kila No. 23//10/2 min West South(0-2), 23//11 Min West South (2-6), & 24//15 Min East South(7-9) total 9 Kanal 17 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh and CTO granted vide No. 313129220MAHCTOA7249772 dated 17.02.2020 for the period 17/02/2020 - 31/03/2022 on lesser land meeting with the siting norms

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s SHREE BALAJI GRIT UDYOG M.No. 23, Kila No. 9 (8-0), 2 min South (4-0), 8/2 min West (6-0), 13/1 min West (2-0), 12/1 (2-0), 12/2 (6-0) Total 28 Kanal 0 Marla at Village-Gangutana, Tehsil-Nangal, Chaudhary, Distt-Mohindergarh

Memo No. 13/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s SHREE BALAJI GRIT UDYOG M. No. 23, Kila No. 9 (8-0), 2 min South (4-0), 8/2 min West (6-0), 13/1 min West (2-0), 12/1 (2-0), 12/2 (6-0) Total 28 Kanal 0 Marla at Village-Gangutana, Tehsil-Nangal, Chaudhary, Distt-Mohindergarh has been sealed on 06.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	27 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 11.07.2018 (300 working days consider for one financial year) to 06.03.2019 (date of sealing by Ground Water Cell) = 239 days
6	Date of operational/commissioning	11.07.2018

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 27m³/day

Total No. of days of violation = 239 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

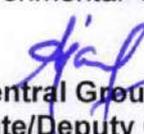
Environmental Compensation as Safe category zone = 27 x 239 x 40 x 1.00 = Rs. 258120/-

Total Environmental Compensation = Rs. 258120/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s SHREE BALAJI GRIT UDYOG M.No. 23, Kila No. 9 (8-0), 2 min South (4-0), 8/2 min West (6-0), 13/1 min West (2-0), 12/1 (2-0), 12/2 (6-0) Total 28 Kanal 0 Marla at Village-Gangutana, Tehsil-Nangal, Chaudhary, Distt-Mohindergarh is Rs. 258120/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 258120/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 14/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41,
Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill.- Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh

Memo No. 15/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill.Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh has been sealed on 01.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	8 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 01.10.2015 (300 working days consider for one financial year) to 01.03.2019 (date of sealing by Ground Water Cell) = 1052 days
6	Date of operational/commissioning	01.10.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = $8\text{m}^3/\text{day}$

Total No. of days of violation = 1052 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m^3) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = $8 \times 1052 \times 40 \times 1.00 = \text{Rs. } 336640/-$

Total Environmental Compensation = $\text{Rs. } 336640/-$.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No.8//2/2 (4-8) & 8//3/1 (5-4) Vill.- Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh is $\text{Rs. } 336640/-$ and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of $\text{Rs. } 336640/-$ may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.

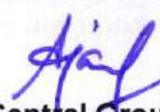

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 16/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Shree Ram Stone Crusher, Khewat no. 13, khatoni no. 26, kila no. 19//6 (4-5), 7 (1-8), 14(1-4), 15/1 (5-0) total land (11 kanal 17 Marla) Vill.- Jainpur, Narnaul, Distt. Mohindergarh

Memo No. 17/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Shree Ram Stone Crusher, Khewat no. 13, khatoni no. 26, kila no. 19//6 (4-5), 7 (1-8), 14(1-4), 15/1 (5-0) total land (11 kanal 17 Marla) Vill.-Jainpur, Narnaul, Distt. Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	10 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 10m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = $10 \times 1220 \times 40 \times 1.00 = \text{Rs. } 488000/-$

Total Environmental Compensation = Rs. 488000/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Shree Ram Stone Crusher, Khewat no. 13, khatoni no. 26, kila no. 19//6 (4-5), 7 (1-8), 14(1-4), 15/1 (5-0) total land (11 kanal 17 Marla) Vill.-Jainpur, Narnaul, Distt. Mohindergarhis Rs. 488000/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 488000/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.

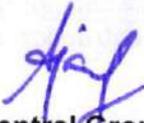

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 18/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Vinayak Stone Crusher, Khasra no. 82 Min (24-0)
VPO- Jainpur, Narnaul, Distt-Mohindergarh

Memo No. 19/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Vinayak Stone Crusher, Khasra no. 82 Min (24-0) VPO- Jainpur, Narnaul, Distt-Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	23 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 23m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 23 x 1220 x 40 x 1.00 = Rs. 1122400/-

Total Environmental Compensation = Rs. 1122400/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Vinayak Stone Crusher, Khasra no. 82 Min (24-0) VPO- Jainpur, Narnaul, Distt-Mohindergarh is Rs. 1122400/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 1122400/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

Endst. Memo No. 20/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Vishal Stone Crusher,
Khewat no. 13, khatoni no. 26, Kila no. 19//14, min (4-5) & 17(7-11)
Vill.-Jainpur, Narnaul, Distt. Mohindergarh

Memo No. 21/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Vishal Stone Crusher, Khewat no. 13, khatoni no. 26, Kila no. 19//14, min (4-5) & 17(7-11) Vill.-Jainpur, Narnaul, Distt. Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	12 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 12m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

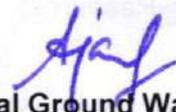
Environmental Compensation as Safe category zone = 12 x 1220 x 40 x 1.00 = Rs. 585600/-

Total Environmental Compensation = Rs. 585600/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Vishal Stone Crusher, Khewat no. 13, khatoni no. 26, Kila no. 19//14, min (4-5) & 17(7-11) Vill.- Jainpur, Narnaul, Distt. Mohindergarh is Rs. 585600/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 585600/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.

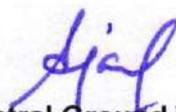

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 22/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Yog Milling And Crushing Unit Mustil no.-23, Kila no.-15,
Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh

Memo No. 23/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Yog Milling And Crushing Unit Mustil no.-23, Kila no.-15, Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh has been sealed on 01.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	8.5 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 07.10.2015 (300 working days consider for one financial year) to 01.03.2019 (date of sealing by Ground Water Cell) = 1046 days
6	Date of operational/commissioning	07.10.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 8.5m³/day

Total No. of days of violation = 1046 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

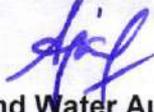
Environmental Compensation as Safe category zone = 8.5 x 1046 x 40 x 1.00 = Rs. 355640/-

Total Environmental Compensation = Rs. 355640/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Yog Milling And Crushing Unit Mustil no.-23, Kila no.-15, Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh is Rs. 355640/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 355640/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 24/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16(6-12) Vill-Karota, Narnaul, Distt-Mohindergarh

Memo No. 25/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16(6-12) Vill-Karota, Narnaul, Distt-Mohindergarh has been sealed on 08.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	8 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 08.03.2019 (date of sealing by Ground Water Cell) = 1228 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = $8\text{m}^3/\text{day}$

Total No. of days of violation = 1228 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m^3) = 20

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

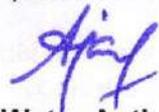
Environmental Compensation as Safe category zone = $8 \times 1228 \times 20 \times 1.00 = \text{Rs. } 196480/-$

Total Environmental Compensation = $\text{Rs. } 196480/-$.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16(6-12) Vill-Karota, Narnaul, Distt-Mohindergarh is $\text{Rs. } 196480/-$ and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of $\text{Rs. } 196480/-$ may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

Endst. Memo No. 26/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148,
Khasra No. 53 total 260 kanal 15 Marla Vill.-Faizabad, Narnaul

Memo No. 27/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Ref.- Hon'ble National Green Tribunal (NGT), New Delhi order on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 Kanal 15 Marla Vill.- Faizabad, Narnaul has been sealed on 08.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	26 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015(300 working days consider for one financial year)to 08.03.2019 (date of sealing by Ground Water Cell) = 1228 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 26m³/day

Total No. of days of violation = 1228 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 20

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

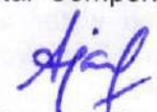
Environmental Compensation as Safe category zone = 26 x 1228 x 20 x 1.00 = Rs. 638560/-

Total Environmental Compensation = Rs. 638560/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 kanal 15 Marla Vill.-Faizabad, Narnaul is Rs. 638560/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 638560/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.

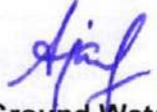

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 28/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh is Rs. 687680/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable

Memo No. 29/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh has been sealed on 08.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	28 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 08.03.2019 (date of sealing by Ground Water Cell) = 1228 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 28m³/day

Total No. of days of violation = 1228 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 20

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 28 x 1228 x 20 x 1.00 = Rs. 687680/-

Total Environmental Compensation = Rs. 687680/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh is Rs. 687680/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 687680/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 30/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Jai Hind Stone Crusher,
Kila no. 50 (25kanal 3 marla) VPO- Jainpur, Narnaul, Distt. Mohindergarh

Memo No. 31/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Jai Hind Stone Crusher, Kila no. 50 (25 kanal 3 marla) VPO- Jainpur, Narnaul, Distt. Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	11 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 11m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

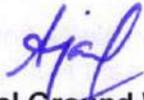
Environmental Compensation as Safe category zone = 11 x 1220 x 40 x 1.00 = Rs. 536800/-

Total Environmental Compensation = Rs. 536800/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Jai Hind Stone Crusher, Kila no. 50 (25kanal 3 marla) VPO- Jainpur, Narnaul, Distt. Mohindergarh is Rs. 536800/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 536800/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 32/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill-Gangutana, Nangal Chaudhary, Distt-Mohindergarh

Memo No. 33/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill- Gangutana, Nangal Chaudhary, Distt-Mohindergarh has been sealed on 06.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	12.5 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 22.09.2015 (300 working days consider for one financial year) to 06.03.2019 (date of sealing by Ground Water Cell) = 1066 days
6	Date of operational/commissioning	22.09.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 12.5m³/day

Total No. of days of violation = 1066 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 12.5 x 1066 x 40 x 1.00 = Rs. 533000/-

Total Environmental Compensation = Rs. 533000/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill- Gangutana, Nangal Chaudhary Distt- MohindergarhisRs. 533000/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 533000/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 34/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Jai Shree Krishna Stone Crusher, Khewat No. 11, Khatoni No. 25, Mustil & Kila No. 16/23 (1-0), 19/3(7-14) total 16 Kanal 14 marla Vill-Jainpur, Narnaul, Mohindergarh

Memo No. 35/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Jai Shree Krishna Stone Crusher, Khewat No. 11, Khatoni No. 25, Mustil&Kila No. 16/23 (1-0), 19/3(7-14) total 16 Kanal 14 marlaVill-Jainpur, Narnaul, Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	12 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 12m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 12 x 1220 x 40 x 1.00 = Rs. 585600/-

Total Environmental Compensation = Rs. 585600/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Jai Shree Krishna Stone Crusher, Khewat No. 11, Khatoni No. 25, Mustil & Kila No. 16/23 (1-0), 19/3(7-14) total 16 Kanal 14 marla Vill-Jainpur, Narnaul, Mohindergarh is Rs. 585600/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 585600/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 36/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s JMD Stone Crushing Company Part I Khewat No. 5,
Khatoni No. 5, Kila NO. 16//20, 21 Min Vill- Jainpur, Narnaul, Distt-Mohindergarh

Memo No. 37/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s JMD Stone Crushing Company Part I Khewat No. 5, Khatoni No. 5, Kila NO. 16//20, 21 Min Vill-Jainpur, Narnaul, Distt-Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	11 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 01.09.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1081 days
6	Date of operational/commissioning	01.09.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 11m³/day

Total No. of days of violation = 1081 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

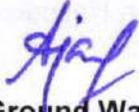
Environmental Compensation as Safe category zone = 11 x 1081 x 40 x 1.00 = Rs. 475640/-

Total Environmental Compensation = Rs. 475640/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s JMD Stone Crushing Company Part I Khewat No. 5, Khatoni No. 5, Kila NO. 16//20, 21 Min Vill-Jainpur, Narnaul, Distt-Mohindergarh is Rs. 475640/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 475640/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

Endst. Memo No. 38/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s JMD Stone Crushing Company Part II Khewat No. 5, Khatoni No. 5, Kila NO. 16//21
Min, 19//1 Vill- Jainpur, Narnaul Distt-Mohindergarh

Memo No. 39/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s JMD Stone Crushing Company Part II Khewat No. 5, Khatoni No. 5, Kila NO. 16//21 Min, 19//1 Vill Jainpur, Narnaul Distt-Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	11 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 17.05.2016 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 888 days
6	Date of operational/commissioning	Before 17.05.2016

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = $11\text{m}^3/\text{day}$

Total No. of days of violation = 888 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m^3) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

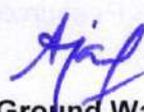
Environmental Compensation as Safe category zone = $11 \times 888 \times 40 \times 1.00 = \text{Rs. } 390720/-$

Total Environmental Compensation = $\text{Rs. } 390720/-$.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s JMD Stone Crushing Company Part II Khewat No. 5, Khatoni No. 5, Kila NO. 16//21 Min, 19//1 Vill Jainpur, Narnaul Distt-Mohindergarh is $\text{Rs. } 390720/-$ and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of $\text{Rs. } 390720/-$ may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 40/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh.
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s LAXMI VISHNU STONE CRUSHING COMPANY, Khewat No. 10, Khatoni NO. 22,
Kila No. 31//5(8-0) & 30//1(1-10), At Village- Jainpur, Tehsil-Nangal Chaudhary, District-
Mohindergarh

Memo No. 41/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s LAXMI VISHNU STONE CRUSHING COMPANY, Khewat No. 10, Khatoni NO. 22, Kila No. 31//5(8-0) & 30//1(1-10), At Village-Jainpur, Tehsil-Nangal Chaudhary, District-Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	15 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 16.08.2018 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 197 days
6	Date of operational/commissioning	16.08.2018

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 15m³/day

Total No. of days of violation = 197 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

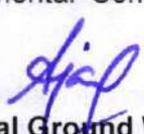
Environmental Compensation as Safe category zone = 15 x 197 x 40 x 1.00 = Rs. 118200/-

Total Environmental Compensation = Rs. 118200/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s LAXMI VISHNU STONE CRUSHING COMPANY, Khewat No. 10, Khatoni NO. 22, Kila No. 31//5(8-0) & 30//1(1-10), At Village-Jainpur, Tehsil-Nangal Chaudhary, District-Mohindergarh is Rs. 118200/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 118200/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.

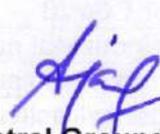

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 42/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Mahashiv Stone Crusher (DDR Stone) Khewat No. 9, Khatoni No. 21 & 22,
Kila No. 19//25, 8-0, 31//5, 8-0, 30//1, 3-0Vill- Jainpur, Narnaul, Distt- Mohindergarh

Memo No. **43/DA**

Dated: **06/04/2021**

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Mahashiv Stone Crusher (DDR Stone) Khewat No. 9, Khatoni No. 21 & 22, Kila No. 19//25, 8-0, 31//5, 8-0, 30//1, 3-0Vill-Jainpur, Narnaul, Distt-Mohindergarh has been sealed on 28.02.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	11 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 (300 working days consider for one financial year) to 28.02.2019 (date of sealing by Ground Water Cell) = 1220 days
6	Date of operational/commissioning	Before 15.04.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 11m³/day

Total No. of days of violation = 1220 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 11 x 1220 x 40 x 1.00 = Rs. 536800/-

Total Environmental Compensation = Rs. 536800/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Mahashiv Stone Crusher (DDR Stone) Khewat No. 9, Khatoni No. 21 & 22, Kila No. 19//25, 8-0, 31//5, 8-0, 30//1, 3-0 Vill- Jainpur, Narnaul, Distt-Mohindergarh is Rs. 536800/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 536800/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 44/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Pooja Milling And Crushing Unit Mustil No-23, Kila No.16,
Village- Gangutana, Nangal Choudhary, Distt. Mohindergarh

Memo No. **45/DA**

Dated: **06/04/2021**

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village- Gangutana, Nangal Choudhary, Distt. Mohindergarh has been sealed on 01.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	15 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 07.10.2015 (300 working days consider for one financial year) to 01.03.2019 (date of sealing by Ground Water Cell) = 1046 days
6	Date of operational/commissioning	07.10.2015

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = 15m³/day

Total No. of days of violation = 1046 days

Environmental Compensation Rate (Safe Category) for industrial unit (Rs./m³) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = 15 x 1046 x 40 x 1.00 = Rs. 627600/-

Total Environmental Compensation = Rs. 627600/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village-Gangutana, Nangal Choudhary, Distt. Mohindergarh is Rs. 627600/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 627600/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

Endst. Memo No. 46/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


**Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh**

NOTICE

From:-

Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

To

M/s Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21,
Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh I

Memo No. 47/DA

Dated: 06/04/2021

Sub:- Show Cause Notice for levying/imposing Environmental Compensation for abstraction of ground water illegally.

Whereas, Hon'ble National Green Tribunal (NGT), New Delhi has issued directions on 03.12.2020 in O.A. No. 667/2018(M.A. No. 1355/2018 & M.A. No. 1356/2018) titled as Mahendra Singh Vs. State of Haryana and Ors. and O.A. No. 679/2018 (M.A. No. 1373/2018 & 1374/2018) titled as Tejpal Vs. State of Haryana & Ors to impose Environment Compensation for illegal drawl of ground water by stone crushing units of District Mohindergarh.

Whereas, Ground Water Cell, Narnaul has intimated vide letter No. 3305 dated 08.03.2019 that joint committee found illegal tubewell which were used for commercial activity without registration of CGWA/without permission of CGWA/Deputy Commissioner, Mohindergarh at Narnaul of M/s Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh has been sealed on 01.03.2019 by them under the provision of Environmental (Protection) Act, 1986.

Whereas, matter regarding levy of compensation on units involving in illegal extraction of ground water was examined by the joint constituted committee and calculated on the basis of prescribed formula as per report dated 26.06.2019 of Central Pollution Control Board (CPCB), New Delhi. The concerned District Magistrate has been authorized to levy the compensation for the illegal withdrawal of ground water as per Notification dated 24.09.2020 issued by Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation/Central Ground Water Authority (CGWA) etc.

Whereas, the Hon'ble National Green Tribunal, New Delhi vide it's various orders in various matters mentioned in the above said Notification dated 24.09.2020 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority and the base year for the calculation of Environmental Compensation has been taken from 15.04.2015. CGWA has also issued directions dated 04.10.2017.

Whereas, Central Pollution Control Board vide report dated 26.10.2019 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water and the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 are as below:-

Detail of the industry

1	Industrial Sector	Stone Crusher
2	Area category, as per CGWB	Safe Category
3	Water consumed for industrial purpose	10 KLD (m ³ /day)
4	Water consumed for domestic purpose	0.5 m ³ /Day
5	Violation period (illegal extraction of ground water)	w.e.f. 16.02.2018 (300 working days consider for one financial year) to 01.03.2019 (date of sealing by Ground Water Cell) = 360 days
6	Date of operational/commissioning	16.02.2018

Assessment of environmental compensation

For Industrial use

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW}) \times \text{Deterrent factor}$

Per Day Water Consumption = $10\text{m}^3/\text{day}$

Total No. of days of violation = 360 days

Environmental Compensation Rate (Safe Category) for industrial unit ($\text{Rs.}/\text{m}^3$) = 40

Deterrent factor for above said case as per table No. 6.5 given in CPCB guidelines dated 26.10.2019 = 1.00

The consumption of water has been considered as submitted by the unit in consent application.

Environmental Compensation as Safe category zone = $10 \times 360 \times 40 \times 1.00 = \text{Rs. } 144000/-$

Total Environmental Compensation = Rs. 144000/-.

Whereas, environment compensation is calculated on the basis of prescribed formula for the unit M/s Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh is Rs. 144000/- and levied/imposed on the unit for illegal drawl of ground water and the unit is liable to pay environmental compensation as calculated above.

Therefore, you are hereby directed to show cause & explain within 15 days as to why Environmental Compensation of Rs. 144000/- may not be levied/imposed.

In case, you fail to reply/comply with the above mentioned direction within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant levied/imposed Environmental Compensation against unit without giving any further notice.


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Endst. Memo No. 48/DA

Dated: 06/04/2021

A copy of the above is forwarded to the following for information & further necessary action, please.

1. The Chairperson, HSPCB, Panchkula.
2. The Deputy Commissioner/District Magistrate, Mohindergarh at Narnaul
3. The Regional Director, Central Ground Water Board, North West Region, Plot No.3A, Sector-27B, Chandigarh
4. Regional Officer, HSPCB, Dharuhera Region, Dharuhera, District Rewari, Haryana
5. The Hydrologist, Ground Water Cell, Narnaul


Authorized Officer, Central Ground Water Authority
cum- District Magistrate/Deputy Commissioner, Mohindergarh

Annexure-III

Sr. No.	Name of Stone Crusher	Date of Inspection	Complying/ Non-complying
1	ARIHANT STONE CRUSHER Khewat No. 235, Khatoni No. 262, M.No. 57, Kila No. 2/2 (8-0) Total 8 Kanal 0 Marla at Village-Begopur, tehsil-Nangal Chaudhary, Distt-Mohindergarh	28.06.2020	Complying
2	ASHA STONE CRUSHING CO, Khwat No. 110, Khatoni No. 128, Mustil & Kila No. 62 / / 5/2(6-16), 6 Min west(5-18), 343/1 min west (0-14) total 13 Kanal 8 Marla VILLAGE DHULEDA NARNAUL MAHENDERGARH	23.06.2020	Complying
3	Bajrang Stone Crusher Khewat No. 362, Khatoni No. 403, M.No. 50, Kila No. 24/1 (1-16) & 24/2 (6-12) Total 8 Kanal 08 Marla at Village Dholera, Nangal Chaudhary District Mohindergarh	28.06.2020	Complying
4	Banshi Stone Crusher, Vill-Bayal, Nangal Choudhary, Distt-Mohindergarh	21.10.2020	Complying
5	Bhagwati Grit Udyog, Vill- Zerpur Distt-Mohindergarh	08.07.2020	Complying
6	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mohindergarh	04.07.2020	Non- Complying and Closed/sealed by the Board
7	DEV SHRI KRISHNA STONE CRUSHER Khewat No. 234, Khatoni No. 261, M.No. 52, Kila No. 19 (8-0) & 18 min East (4-0) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	24.06.2020	Complying
8	DEV STONE CRUSHER, M. No. 53, Kila No. 16/1(4-8), 16/2(3-4) & M.No. 52, Kila No. 20/2(1-12) Total 9 Kanal 4 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	04.07.2020	Complying
9	DHARAM GRIT UDYOG M.No. 56, Kila No. 7/1 (7-8), 7/3 & 8/1/2 (4 -12) & 7/2, 7/4, 8/1/1 (6 marla 5 sarsai) Total 12 Kanal 6 Marla 5 Sarsai at Village-Begopur, Nangal Chaudhary, Distt-Mohindergarh	30.06.2020	Complying
10	HARE KRISHNA STONE CRUSHER Khewat No. 14, Khatoni No. 43, M.No. 3, Kila No. 24/1(7-0), M.No. 8, Kila No. 4/1/1 (1- 19) at Village-Bakhrija, Tehsil-Nangal Chaudhary, District-Mohindergarh	12.07.2020	Complying
11	Haryana Stone Crusher , Kila NO. 25//19,20, Vill: Garhi Distt. Mahendergarh	13.07.2020	Complying
12	Ishwar Stone Crushing Co., Khewat No. 24, Khatoni No. 53, Kila No. 7/11/1(2-19, 11/2(4-5), 12, Vill. Bakhrija, Narnaul	28.06.2020	Complying
13	JAI BABA SHYAM STONE CRUSHER M.No. 51, Kila No. 16/2/2/2 (1-1) & 25/3 (5-19), M.No. 52 Kila NO. 21/1/1(5-0) Total 12 Kanal 0 Marla at Village-Dholera, Tehsil-Nangal Chaudhary, District-Mohindergarh	23.06.2020	Complying
14	JAI BHARAT STONE CRUSHER Khewat No. 107, Khatoni No. 121, M.No. 53, Kila No. 23 Min East (4-0) & 24 (8-0) Total 12 Kanal 0 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	30.06.2020	Complying

Sr. No.	Name of Stone Crusher	Date of Inspection	Complying/ Non-complying
15	Jai Hind Stone Crusher, Village Jainpur, PO Nangal Choudhary, District-Mohindergarh	23.10.2020	Complying
16	Jai Mata Di Stone Crusher (Formely Jagdamba Stone Crusher), Khewat no. 16, khatoni no. 48, kila no. 7/19,20 Vill. Bakhrija, Narnaul Distt-Mohindergarh	24.06.2020	Non- Complying and Closed/sealed by the Board
17	JAI SHREE SHYAM STONE CRUSHER M.No. 51, Kila No. 23/3 (1-10), 24(7-11), 16/2/2/1(0-6), 17/2/2(0-10), 17/3/2(0-3), 25/1(1- 18) & 25/2 (0-2) Total 12 Kanal 0 Marla at VIII-Dholera, Distt-Mohindergarh	23.06.2020	Complying
18	Jai Shri Krishna Stone Crusher, Village Jainpur, Tehsil Narnaul, Narnaul,	23.10.2020	Complying
19	Jai Stone Crusher Co., Khewat no. 16, Khatoni no. 46-48, Kita no. 35, Tadadi rakba 145 kanal 9 marla Vill-Bakhrija, Narnaul, Mohindergarh	30.06.2020	Complying
20	Jayoti Stone Crusher, Khewat no. 7, Khatoni no. 36, kila no. 8//5/ 2(3-3), 6/1(3-3) & 7 (7-11) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	02.07.2020	Complying
21	Krishna Arjun Buildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil & Kila No. 14 // //11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	30.06.2020	Complying
22	Krishna Stone Crusher Khewat No. 365, Khatoni No. 409 (51/22) 2/19, 410 (51/23/2),1/18, 411 (51/23/1) 2/5, 412(51/23/2) 413 (51/23/2) at Vill-Dholera, Narnaul, Distt-Mohinergarh	23.06.2020	Complying
23	KSY Grit Udyog, Khewat no. 182, khatoni no. 209, 57//14-1(0-17), 15/1(4-5), 15/2 (1-5), Total 6 kanal 7 Marla & 57//14/2(3-2), 57//7(5-18) total 9 kanal 0 marla Vill.-Begopur, Narnaul	30.06.2020	Complying
24	Mahalaxmi Stone Crusher, Khewat No. 197, Khatoni No. 231, Kila No. 50/16/2, 6/15, Vill-Dholera, Nangal Chaudhary, Mohindergarh	01.07.2020	Complying
25	Maman Grit Udyog, Khasra no. 182/209 Vill- Begopur, Tehsil- Narnaul, Mohindergarh	24.06.2020	Complying
26	New Haryana Stone Crusher, Khasra no. 57//8, 9/1, 13/1, Vill-Begopur, Narnaul, Distt-Mohindergarh	04.07.2020	Complying
27	Nihal Stone crusher, Kila no. 56//6, 15 Min (15 kanal 11 Marla) Vill-Begopur, Narnaul, Distt-Mohindergarh	28.06.2020	Complying
28	Om Grit Crusher, Khewat no. 15, Khatoni no. 45, kila no. 7//8 (4-8) & 9 (9-13) total 14 Kanal 1 Marla Vill.-Bakhrija, Narnaul	23.06.2020	Complying
29	Parkash Stone Crusher, Khewat no. 173, 178, khatoni no. 198, 203 and Kila no. 57//7-8, 13/1, 14/1/1, Vill-Begopur, Narnaul	24.06.2020	Complying
30	Raj Stone Crusher, Khewat no. 178, hatoni no. 203, kila no. 56/15 & 57 //1 (14 kanal 8 marla) Vill.-Begopur, Narnaul, Distt. Mohindergarh	28.06.2020	Complying

Sr. No.	Name of Stone Crusher	Date of Inspection	Complying/ Non-complying
31	Rajokari Stone Cr. (Kontech Crushing Co.,) Khewat no. 16, khatoni no. 46 & 48, rakba 140 kanal & 16 Marla, khasra no. 7//21 (8-0), 22 (7-1) & 8//25/2 (5-12) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	01.07.2020	Complying
32	Rohit Stone Crusher Company, Khewat no. 16, Khatoni no. 46,48, kila no. 8/15, 16 (16 kanal 12 Marla) Vill. Bakhrija, Narnaul, Distt. Mohindergarh	12.07.2020	Complying
33	SATYAM STONE CRUSHER UNIT II MUSTKIL NO 57 KILLA NO. 12/2/1 & 19/2, VILLAGE BEGOPUR TEHSIL NARNUAL	30.06.2020	Complying
34	Satyam Stone Crusher, Khewat no. 182, khatoni no. 209, kila no. 57/12/2, 13/2, 18,19/1, 19/2 (19 kanal) Vill-Begopur, Narnaul, Distt-Mohindergarh	30.06.2020	Complying
35	Sheetla stone Crusher, Khewat no. 16, khatoni no. 46, 48 kila no. 8/15, 16) 16 kanal 12 marla Vill. Bakhrija, Narnaul, Distt. Mohindergarh	24.06.2020	Non- Complying and Closed/sealed by the Board
36	Sheranwali Stone Crusher, Khewat No. 25, Khatoni No. 54, total 45 kanal 9 marla Vill- Bakhrija, Narnaul, Distt. Mohindergarh	04.07.2020	Complying
37	SHIKOHPUR STONE CRUSHER COMPANY, Khewat No. 288, Khatoni No. 319, M.No. 62, Kila No. 7/1/2 (6-10), 15/1(1-10) at Village-Dholera, tehsil-Nangal Chaudhary, Distt-Mohindergarh	24.06.2020	Complying
38	SHIV SHAKTI STONE CRUSHER UNIT II, Khewat No. No. 250, Khatoni No. 277, M.No. 52, Kila No. 24 min East (7-8) & 25 min West (0-12) Total 8 Kanal 0 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	01.07.2020	Complying
39	Shiv Stone Crusher Khewat No. 362, Khatoni No. 402, M. No. 50, Kila No. 17 At Vill-Dholera, Nangal Chaudhary, Narnaul, Distt-Mohindergarh	24.06.2020	Complying
40	Shivalaya Stone Crusher, Vill-Begopur, Narnaul Distt-Mohindergarh, Narnaul, MAHENDRAGARH	24.06.2020	Complying
41	SHREE BALAJI GRIT UDYOG M.No. 56, Kila No. 13/3 (5-2), 18(2-4), 13/1 (2-15) & 13/2 (2 Marla 4 sarsai) Total 10 Kanal 3 Marla 4 Sarsai at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	04.07.2020	Complying
42	Shree Balaji Stone Crusher, Khewat No. 213, Khatoni No. 247, Mustil & Kila No. 62 / / 3, Rakba 7 Kanal 12 marla Vill-Dholera Mahendragarh	23.06.2020	Complying
43	SHREE GANESH STONE CRUSHER, M.No. 7, Kila NO. 1/1 Min West (4-06-1), 1/2 Min West (0-13-8) & 10 min West (5-0) 10 Kanal 0 Marla at VIII-Bakhrija, Nangal Chaudhary, Distt-Mohindergarh	24.06.2020	Complying
44	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh	01.07.2020	Non- Complying and Closed/sealed by the Board

Sr. No.	Name of Stone Crusher	Date of Inspection	Complying/ Non-complying
45	Shree Shyam Stone Crusher, Khewat No. 177, Khatoni No. 243, M.No. 43, Kila No. 9 (5-2) & 12 (3-18) at Vill-Kultajpur, Tehsil-Narnaul Distt-Mohindergarh	12.10.2020	Complying
46	Shree Shyam Stone Crusher, Khewat No. 237, Khatoni No. 269, Kila No. 51 // 13, (8-0), 17/3/3 (3-16), 18(8-0), 19/1 (0-2)Vill-Dholera, Nangal Chaudhary, Distt-Mohindergarh	24.06.2020	Complying
47	Siddhi Vinayak Stone Crusher Vill-Dholera, Narnaul, Distt-Mohindergarh Khewat No. 361, Khatoni No. 400, M.No. 51, Kila No. 19/2 (6-12) & Khewat No. 365, Khatoni No. 409, M. No. 51, Kila No. 22 (1 -15) total measuring 8 K 7 M MAHENDRAGARH	01.07.2020	Complying
48	SHREE GANESH STONE CRUSHER, Khewat No. 73, Khatoni No. 80, M.No. 52, Kila No. 20/1 Min North (4-15), 11/1 Min South (0-12), 11/2 Min South (2-15) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	24.06.2020	Non- Complying in regards to installation of non-adequate air pollution control devices and with the prescribed emission standards. Further, unit has also non-complying with the prescribed siting norms and status is also given at Sr. No. 30 of Annexure- I.

प्रेषक

सिविल सर्जन
नारनौल।

सेवा में,

Regional Office
Haryana State pollution control Bord ,
Dharuhera.

क्रमांक: पी.एच.-2021 / 72

दिनांक:- 16/6/21

विषय:-

To Supply action taken report of the Meeting heald on 07-04-2021 under the Chairmanship of deputy commissioner, Mohindergarh at Narnaul in compliance of (1) Hon"bal NGT order dated 03-12-2020 in OA No.667/2018(mahendra Singh Vs. State of Haryana and ors.) with OA no. 679/2018(Tejpal V/S. State of Haryana and ors.), (2) Hon"bale NGT order dated 03-12-2020 in O.A.No. 599/2019, Titeled as Bishamber Singh V/S State f Haryana and ors. and (3) Hon"bale NGT order dated 17-02-2021 in O.A.No. 37/2021(I.A.37/2021& I.A no. 38/2021 titeled as Tejpal V/S. State of Haryana and ors.

उपरोक्त विषय पर आपके ई मेल दिनांक 04.06.2021 के सन्दर्भ में,

आप द्वारा मांगी गई Air Bornes Disease रिपोर्ट निम्न प्रकार से है।

S.No	Year	Total
1	2011	21329
2	2012	24331
3	2013	23072
4	2014	28007
5	2015	32495
6	2016	37080
7	2017	37683
8	2018	40435
9	2019	42309
10	2020	36211

सिविल सर्जन
नारनौल

16/6/21

Air Borne Disease report : 2011-20
District-Mahendergarh

